

(c) whether this is one of the amendments that is part of proposal of the Ministry that also seeks to introduce stronger punitive measures against those in possession of pornographic material involving children?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) to (c) The Protection of Children from Sexual Offences (Amendment) Act, 2019 has been notified on 06.08.2019 and made effective from 16.08.2019. Section 9 of the POCSO Act has been amended to include clause (v) which provides that whoever persuades, induces, entices or coerces a child to get administered or administers or direct anyone to administer, help in getting administered any drug or hormone or any chemical substance, to a child with the intent that such child attains early sexual maturity is said to commit aggravated sexual assault. The punishment for the offence of aggravated sexual assault has been laid down under Section 10 of the POCSO Act, 2012 which stipulates that whoever, commits aggravated sexual assault shall be punished with imprisonment of either description for a term which shall not be less than five years but which may extend to seven years, and shall also be liable to fine.

Abandoned children living in children homes

† 2076. DR. KIRODI LAL MEENA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether 90 per cent of the 11 lakh abandoned children happen to be girls and thousands of them are adopted every year, if so, the details thereof;

(b) the State-wise details of the abandoned children living in Governmental and non-Governmental children homes;

(c) whether Total indifference and corruption has transformed the process of adoption into a commercial transaction;

(d) if so, whether the Central Adoption Resource Authority (CARA) has failed in regulating the placement agencies and preventing the delay and recurrence of the process of adoption; and

(e) if so, the details of the steps taken by Government, in this regard?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) to (e) As per provisions of the Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act), abandoned children are considered as children in need of care

†Original notice of the question was received in Hindi.

and protection. The implementation of the Act is the responsibility of States/UTs. As per information provided by Central Adoption Authority Resource (CARA), details (gender-wise) of number of children placed in In-country and Inter-country Adoptions during last three years and current year (upto November, 2019) are as under:

Year	In-country Adoption			Inter-country Adoption		
	Male	Female	Total	Male	Female	Total
2016-17	1295	1915	3210	148	430	578
2017-18	1333	1943	3276	198	453	651
2018-19	1397	1977	3374	232	421	653
2019-20 (upto November, 2019)	845	1159	2004	92	183	275

Source: CARINGS

These are the figures of adoption only under the Juvenile Justice (Care and Protection of Children) Act, 2015. A large number of domestic adoptions happen under the Hindu Adoptions and Maintenance Act (HAMA), 1956, details of which are not maintained by CARA.

The details of children supported under Child Protection Services (CPS) Scheme as informed by the States/UTs as on 28.11.2019 are given in the Statement-I (*See* below).

Adoptions under the Juvenile Justice (Care and Protection of Children) Act, 2015 and Adoption Regulations, 2017 are being regulated by State Adoption Resource Agency (In-country Adoptions) and Central Adoption Resource Authority (Inter-country Adoptions).

Under the Regulations, specified timelines have been stipulated for each process and the responsibilities of different agencies have been fixed. The process of adoption is executed with the help of an online application - Child Adoption Resource Information and Guidance Systems (CARINGS), in order to complete the process in transparent manner.

In case Specialized Adoption Agencies (SAAs) do not subscribe to the provisions of Act or Adoption Regulations, penal provisions for taking actions against SAA have been prescribed under Sections 65 (4) and 66 (3) of JJ Act, 2015 and Regulation 25 of Adoption Regulations, 2017.

Details of complaints of illegal activities reported against SAAs are given in the Statement-II.

Statement-I

State/UT-wise number of CCIs including children with special need under CPS Scheme as on 28.11.2019.

Sl. No.	State	Children Home	Beneficiaries	Specialized Adoption Agencies (SAAs)	Bene-ficiaries	Open Shelter	Benefi-ciaries
1	2	3	4	5	6	7	8
1	Andhra Pradesh	50	2667	14	140	9	262
2	Arunachal Pradesh	4	155	1	10	0	0
3	Assam	30	1633	23	69	3	51
4	Bihar	13	687	13	138	5	134
5	Chhattisgarh	43	1735	12	120	10	117
6	Goa	23	1188	2	16	3	378
7	Gujarat	42	1675	12	86	0	0
8	Haryana	20	1027	7	52	14	425
9	Himachal Pradesh	30	1236	1	15	4	91
10	Jammu and Kashmir	10	542	2	0	0	0
11	Jharkhand	25	576	15	93	5	141
12	Karnataka	62	2949	25	319	38	1084
13	Kerala	18	754	12	65	4	100
14	Madhya Pradesh	46	2301	26	243	8	348
15	Maharashtra	19	572	17	170	2	50
16	Manipur	37	1080	7	55	14	296
17	Meghalaya	41	912	3	6	3	159
18	Mizoram	26	989	5	50	0	0
19	Nagaland	25	506	4	5	3	60
20	Odisha	92	6561	23	223	12	244

1	2	3	4	5	6	7	8
21	Punjab	7	274	0	0	0	0
22	Rajasthan	51	1955	24	99	22	401
23	Sikkim	9	300	4	20	3	60
24	Tamil Nadu	187	12450	20	200	11	275
25	Tripura	19	710	6	49	2	58
26	Uttar Pradesh	45	1754	25	247	20	517
27	Uttarakhand	7	317	2	15	2	50
28	West Bengal	59	3486	23	326	49	1226
29	Telangana	31	1017	11	320	0	0
30	Andaman and Nicobar Islands	10	401	2	10	0	0
31	Chandigarh	6	230	2	17	0	0
32	Dadra and Nagar Haveli	0	0	0	0	0	0
33	Daman and Diu	1	25	0	0	0	0
34	Lakshadweep	0	0	0	0	0	0
35	National Capital Territory of Delhi	22	1137	3	72	13	380
36	Puducherry	25	1040	2	16	2	42
TOTAL		1135	54841	348	3266	261	6949

Statement-II

*Details of complaints of illegal activities reported against SAAs
(After enactment of the JJ Act, 2015 i.e. - w.e.f. 15th January, 2016)*

Sl. No.	Name of SAA	Remarks
1	2	3
2016-2017:		
1.	Naseema Nursing Home, Mysore District, Karnataka	Cases of alleged child trafficking and sale of children from Naseema Nursing Home in Mysore District, Karnataka. Action has been taken by the State Government.

1	2	3
2.	Joka Millenium Old Age Home, 24 North Pargana, West Bengal	Agency closed down after agency found to be indulging in promotion of illegal adoption.
3.	North Bengal's People's Development Centre, Jaipauri, West Bengal	Agency closed down by the State Government of West Bengal after agency found to be indulging in illegal adoption.
2017-2018:		
4.	Marwadi Charitable Trust, Jalgaon, Maharashtra	Illegal adoptions were reported. Agency closed down by Government of Maharashtra on the directions of CARA.
5.	Mahila Jan Shishu Kalyan Kendra, Bokaro, Jharkhand	The Agency was close down by the State Government of Jharkhand due to alleged illegal adoptions by the institution.
6.	Mahadev Shishu Greh, Mirzapur, U.P.	The SAAs were de-licensed by the State Government after numerous complaints were received against the agencies by the prospective adoptive parents and large numbers of deaths of children were reported. Further, inquiry by the State Government revealed irregularities and poor child care by the agencies which were run by the same person. The agencies have approached the High Court of Allahabad against the decision of the State Government.
7.	Shri Radha Krishna Shishu Greh, Varanasi, U.P.	The SAA was delicensed in February 2018 by the State Government based on the inspection conducted by the Officials of the State Government and the DPO. The major violations by the agency are as under:— <ul style="list-style-type: none"> • Irregularities in child care • The agency demanded extra fees apart from the Adoption Fees for completion of the adoption process Number of reported deaths of children in the agency
8.	Maa Vindhyavasini Mahila Prashikshan Evam Samaj Sewa Sanstha, Deoria, UP	The agency was delicensed by the State Government as they were involved in the irregularities, which was

1	2	3
		investigated by SIT under the directions of the High Court of Allahabad.
	2018-2019:	
9.	Pallishri Mahila Samiti, Kendrapada, Odisha	The SAA has been fined of ₹50,000/- under the Section 65(4) of the JJ Act, 2015 and received on 17/05/2019.
10.	Udaan (Kilkari), Bhopal, Madhya Pradesh	An inquiry was carried out against the agency and based on the recommendations of the Inquiry Committee report; Ministry has issued an order to Government of Madhya Pradesh recommending closure of the agency immediately. The SAA has taken a stay order against the said order from the Hon'ble High Court, Jabalpur, M.P. and inquiry related to the case is going on. The next hearing date is due on 09/12/2019.
	2019-2020 (upto 02/12/2019):	
11.	Snehankur Adoption Centre Ahmednagar, Maharashtra	A complaint received on 10/06/2019 from PAPs regarding payment of ₹ 29,700/- in cash and a donation of ₹ 10,000/- through cheque without name and also ₹ 40,000/- through cheque in favour of Snehalaya Sanchit Snehankur. Enquiry under process.
12.	Bal Vikas Mumbai, Maharashtra	A complaint received on 26/04/2019 from PAPs regarding payment of ₹ 10,000/- being charged by lawyer from SAA. After CARA intervention, SAA returned the said amount to PAPs. A warning issued by the State Government on intervention of CARA. Money refund to the PAPs.
13.	District Probation and After Care Association Ahmedabad, Gujarat	A complaint received on 26/06/2019 from a Single Male PAP regarding misleading information given by SAA for the adoption of Twin Child as Special Need, which was not specified by the SAA in CARINGS.

1	2	3
14.	Saraswati Shishu Greh Gorakhpur, Uttar Pradesh	A complaint received on 08/07/2019 from PAPs regarding ₹ 10,000/- being charged by lawyer from SAA.
15.	Ecovik, Gaya, Bihar	A complaint dated 18/09/2019 received against a child (Inter-country adoption case) regarding sexual abuse. The said SAA has been closed down by the State Government.
16.	Nivedita Kalyan Samithi, Rewa, M.P.	The complaint was received from AFAA in September, 2019 and further, a letter has been given to DGP Police, M.P. for conducting investigation and necessary action and the Ministry, SCPCR, NCPCR and State Government have been informed about the same. FIR has been done under POCSO, IPC and SC/ST Act and the child has been transferred to SAA- Sewa Bharti, Satna, M.P.

Vacancies in Rashtriya Mahila Kosh

2077. SHRI PARTAP SINGH BAJWA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- the Total number of sanctioned posts in the Rashtriya Mahila Kosh;
- the Total number of vacancies presently in the Rashtriya Mahila Kosh; and
- the steps taken to fill the vacancies of posts?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) to (c) There are 37 sanctioned posts in Rashtriya Mahila Kosh (RMK), of which 23 are at present vacant. The Ministry is taking various steps for filling posts:—

- Entrusting of Additional charge of Executive Director, RMK to a Joint Secretary in the Ministry;
- Deputy Director, RMK (on Deputation) has been authorized to function as General Manager (In-charge); and
- A proposal for revival of 14 posts, which were vacant since long, was sent to Department of Expenditure (DoE). On the proposal, DoE stated that a